

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1819
ANSWERED ON:03.08.2000
DEFAULTED COMPANIES
ADHIR RANJAN CHOWDHURY;SHYAMA SINGH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the details of the companies which have defaulted in filing their returns etc. with the Registrar of companies during the last three years, State-wise; and

(b) the action taken by the Government against such companies?

Answer

MINISTER OF STATE FOR LAW, JUSTICE AND COMPANY AFFAIRS & INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY)

(a) : The information is given in the Annexure.

(b) : Appropriate action is taken by the Government against such companies under relevant provisions of the Companies Act, 1956 viz. Sections 161, 192, 220, 302 etc. of the Companies Act, 1956.

ANNEXURE REFERRED TO IN PART (a) OF LOK SABHA UNSTARRED QUESTION NO; 1819 FOR 3.8.2000 REGARDING DEFAULTED COMPANIES

Number of Defaulted Companies, State-wise as on 31.7.2000

Region/States No. of defaulted companies

SOUTHERN REGION

Chennai 21,700
Bangalore 8,850
Hyderabad 21,000
Cochin 4,640
Coimbatore 5,750
Pondicherry 500

Total: 62,440

NORTHERN REGION

Delhi 54,741
Kanpur 14,119
Jalandhar 12,060
Jaipur 8,029
Jammu 700

Total: 89,649

WESTERN REGION

Bombay 32,908
Ahmedabad 11,204
Pune 10,709
Gwalior 8,875
Goa 694

Total: 64,390

EASTERN REGION

Calcutta 29,048
Cuttack 3,312
Patna 4,300
Shillong 4,414

Total: 41,074
Grand Total 2,57,553